BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 340/2017 in C.P. (I.B) No. 28/10/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

Name of the Company:

Nitin Hasmukhlal Parikh

(Diamond Power Transformers Ltd)

V/s.

Madhya Gujarat Vij Company Ltd & Ors.

Section of the Companies Act:

Section 19 of the Insolvency and Bankrupt¢y

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. RITURAS MEGNA	ADVOCATE	MGVLL(R1)	Town Sandar
2. ISHAN P. SHAH	Advocate	Petthinn	Deline.
3. Himani. L. Kini	Advocate	(IOB)	Home

ORDER

Learned Advocate Mr. Ishan Shah present for Applicant. Learned Advocate Ms. Ritu Raj Meena present for Respondent. Learned Advocate Ms. Himani Kini present for IOB. None present for UCO in IA 340/2017.

This application is filed by RP under section 19 of the Code seeking a direction to the Respondent no. 1 (MGVCL) not to invoke guarantee and to restart the power supply to the corporate debtor.

Learned Counsel appearing for Respondent (MGVCL) represented that Spl. Civil application no. 14185/2017 is listed before Hon'ble high Court on 01.12.2017.

List the matter on 01.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 30th day of November, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL